

ITEM NO.39

COURT NO.9

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 34066-34067/2009

(Arising out of impugned final judgment and order dated 04/09/2009 in CMRA No. 226233/2009 in FA No. 31/1993 and CMA No. 16971/1997 in FA No. 31/1993 passed by the High Court of Judicature at Allahabad)

HINDUSTAN AERONAUTICS LIMITED

Petitioner(s)

VERSUS

KRISHNA DULARI (D) THR LRS. & ORS

Respondent(s)

(with interim relief and office report)
(For final disposal)

Date : 14/03/2016 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE V. GOPALA GOWDA
HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s) Mr. V. Giri, Sr. Adv.
Mr. T.V.S. Raghavendra Sagar, Adv.
Mr. Nikhil Nayyar, Adv.
Mr. Dhananjay Baijal, Adv.
Mr. N. Sai Vinod, Adv.

For Respondent(s) Mr. Anurag Kishore, Adv.

Mr. Gunnam Venkateswara Rao, Adv.

Mr. Rajesh Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List next week.

(VINOD KUMAR)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER